

**GOVERNMENT OF INDIA**  
**MINISTRY OF CIVIL AVIATION**  
**Rajya Sabha**  
**UNSTARRED QUESTION NO. : 2578**  
**TO BE ANSWERED ON THE 24th March 2025**  
**SAFETY STANDARDS OF INDIAN AIRLINES**

**2578. SHRI JOSE K. MANI**

**Will the Minister of CIVIL AVIATION be pleased to state:-**

**(a) the steps Government is taking to ensure airline safety and prevent incidents of technical malfunctions and emergency landings involving Indian airlines;**

**(b) whether the Directorate General of Civil Aviation (DGCA) has conducted safety audits on airlines;**

**(c) if so, the details thereof; and**

**(d) action being taken against airlines that fail to meet safety standards?**

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION  
(Shri Murlidhar Mohol)**

**(a) to (d): Technical malfunctions are mainly caused by improper functioning or malfunctioning of components, systems or accessories fitted on the aircraft. These snags are recorded by the flight crew in the Flight Report Book of the aircraft and after completion of the flight, these are examined by a duly qualified and experienced type rated Aircraft Maintenance Engineers (AME), as per the procedure laid down in the Manufacturer's Aircraft Maintenance Manual (AMM)/ Trouble Shooting Manual. The snags are thereafter rectified as per the procedure in the AMM. Upon satisfactory rectification, the aircraft is released for service and entry to this effect is made in the Flight Report Book.**

**The regulations require operators to report all occurrences to the Directorate General of Civil Aviation (DGCA). DGCA conducts regular audits of airlines. DGCA has an Annual Surveillance Plan (ASP) available on its website, which provides details of the planned surveillance for the year. Through a system of surveillance, spot checks, and night surveillance, DGCA ensures that airlines and maintenance organizations continue to comply with the regulatory requirements under which they were initially approved. DGCA issue the observation / non-compliance for necessary corrective & preventive actions and further ensures the compliance of the observation.**

**The details of surveillance, spot checks, and night surveillance conducted during the last two years are annexed.**

**DGCA has taken 117 enforcement action against violation of requirement by maintenance organization, non-scheduled operators, airline and airline's personnel, out of which 19 are financial penalty, 16 are Suspension of approvals / certification and 82 are Warnings.**

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## ANNEXURE

### Planned and Unplanned Surveillance/Audits Conducted by Airworthiness Directorate, DGCA (2023 & 2024)

<b>S. No.</b>	<b>Surveillance</b>	<b>Year 2023</b>	<b>Year 2024</b>
1.	Planned surveillance	1383	1252
2.	Ramp inspections (Domestic)	432	441
3.	Spot Checks	1190	1199
4.	Night Surveillances	497	768
<b>Total</b>		<b>3502</b>	<b>3660</b>

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